

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

OA 3769/2015

**this the 12<sup>th</sup> day of October, 2015**

**Hon'ble Mr. V.Ajay Kumar, Member (J)  
Hon'ble Mr. P.K.Basu, Member (A)**

M.Faneendra Nath

E.E.(P)

Aged about 52 years

S/o Late Shri M.Radha Krishna Murthy  
R/o Qtr. No.5, Block-C, Type-IV, Ekta Vihar  
Sec-25, CBD Belapur, Navi Mumbai  
Maharashtra - 400614

.... Applicant

(By Advocate:Shri M.K.Bhardwaj)

VERSUS

Union of India & Anr. through

1. The Secretary  
Govt. of India  
Ministry of Urban Affairs & Employment  
Nirman Bhawan  
New Delhi – 110 001
2. Director General of Works  
Central Public Works Department  
Nirman Bhawan  
New Delhi.

.... Respondents.

**ORDER (ORAL)**

**By Hon'ble Mr.V.Ajay Kumar,**

Heard the learned counsel for the applicant.

2. The applicant, who is working as E.E.(P) under the respondents, filed the present OA seeking the following reliefs :-

- "(i) To direct the respondents to grant pay scale of Rs.7500-12000 to the applicant with all arrears and interest @ 18%.
- (ii) To direct the respondents to extend the benefits of judgment and other render in OA No.818 of 2000, OA 299/CH/2009, OA NO.1842 of 2005, OAs No.1514/2010, 1961/2010, 593/2010 & 790/2012 decided on 07.03.2012 to the applicant.

(iii) To direct the respondents to grant pay scale of Rs.7500-12000 as given to the similarly placed persons and juniors vide office order dated 26.04.2011, 15.11.2012 & 09.05.2012.

(iv) To allow the O.A. with costs.

(v) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicant."

3. It is submitted that though he is similarly placed like the persons referred in Annexure A-3 dated 26.08.2011 and though he made number of representations ventilating his grievances to the respondents, no order has been passed till date.

4. In the circumstances, the OA is disposed of at the admission stage, without going into the merits of the case, by directing the respondents to consider the claim of the applicant keeping in view the various annexures filed along with the OA and pass appropriate reasoned and speaking order within 90 days from the date of receipt of this order, in accordance with law.

5. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(P.K.BASU)  
Member (A)

(V.AJAY KUMAR)  
Member (J)

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